at the time of claim verification in the absence of age proof and nominations; and

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF FINANCE/ वित्त मंत्री (SHRI Y. B. CHAVAN); (a) Fill 31st March, 1969, L. I. C. continued the practice, obtaining prior to nationalisation, of issuing policies without prior verification of age. From 1st April, 1969, however, the L. I. C. insists, as a rule, upon prior verification of age before registering a proposal. This rule is relaxed only in exceptional cases.

As regards nomination, the L. I. C. advises the policy holder to execute a nomination of his choice at the proposal stage itself but it cannot and does not withhold issue of a policy on this score as it is solely the prerogative of the policy holder either to execute a nomination or not.

(b) and (c) As the L, I, C found that many claims could not be settled for what of proof of age, it decided to insist on proof of age at the proposal stage itself. The L, I, C, has also relaxed its rules relating to settlement of claims. Under the revised rules, all claims under policies with sum assured up to Rs. 10,000/- are admitted without insisting on proof of age.

CHING ON DIVIDEND OF NEW AND OLD COM-PANIES

*352. SHRI BABUBHAI M. CHINAI: Will the Minister of FINANCE/वित्त मंत्री be pleased to state:

- (a) whether it is a fact that there is a proposal under Government's consideration to put a ceiling on dividend of new and old companies; and
- (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF FINANCE/ वित्त मंत्री (SHRI Y. B. CHAVAN): (a) and of Government have been considering from time to time ways and means of evolving an integrated policy on prices and incomes including incomes in the form of salaries, wages, dividend interest etc. and prices of industrial and agricultural goods. Details regarding the policy on any particular area can be given only when specific decisions are taken in that regard.

RETURN OF PUBLIC SECTOR MANAGERS TO PARENT DEPARTMENTS

*353. SHRI DEV DATT PURI: SHRI K. L. N. PRASAD:

Will the Minister of FINANCE/वित्त मंत्री be pleased to state :

- (a) whether it has come to Government's notice that a serious crisis has developed in the various public sector undertakings as a result of a member of top-level managers opting to return to their parent cadres; and
- (b) if so, what steps Government have taken or propose to take in this regard?

THE MINISTER OF FIN NICE/विस मंत्री (SHRI Y. B. CHAVAN): (a) and (b) No, crisis has developed in the public sector as a result of the reversion of some deputationists serving in them to their parent cadres, pursuant to the exercise of option by them in favour of such reversion, as was required in accordance with the Government's decisions on the ARC's recommendations. In many cases, the deputationists have preferred to get absorbed in the concerned enterprises. Even in cases where the deputationists have exercised their option for reversion to the parent cadres, successors have been appointed or are in the process of being appointed, according to the procedure. For a number of such vacancies, it has also been found possible to select successors from within the public sector itself.

OPFNING OF TOURIST CENTRE NEAR MALAMBUZHA DAM

*354. DR. K. MATHEW KURIAN : SHRI K. P. SUBRAMANIA MENON :

Will the Minister of TOURISM AND CIVIL AVIATION/वर्यटन और नागर विमानन मंत्री be pleased to state:

- (a) whether Government have any plan under their consideration for opening a tourist centre near Malambuzha Dam (Palghat Dist. Kenala):
 - (b) if so, the details thereof;
- (c) whether Government have received any proposal from the Government of Kerala in this regard; and
 - (d) if so, the details thereof?